

**FORM G**

INVITATION FOR EXPRESSION OF INTEREST FOR  
**HOLY HEIGHTS INFRASTRUCTURES PRIVATE LIMITED**  
OPERATING IN REAL ESTATE BUSINESS AT 198/1 RAJPUR ROAD  
DHAKPATTI DEHRADUN, UTTARAKHAND-248001, INDIA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Holy Heights Infrastructures Private Limited PAN:AADCH7440M CIN:U70102UR2015PTC001790
2.	Address of the registered office	198/1 Rajpur Road Dhakpatti, Dehradun, Uttarakhand-248001, India
3.	URL of website	<a href="https://holyheights.in/">https://holyheights.in/</a>
4.	Details of place where majority of fixed assets are located	198/1 Rajpur Road Dhakpatti, Dehradun, Uttarakhand-248001, India
5.	Installed capacity of main products/ services	Corporate Debtor is engaged in real estate project having site at 198/1, Rajpur Road, Dhakpatti, Dehradun, Uttarakhand-248001, India and Corporate Debtor is an allottee with 58,318 square feet area having 36 Flats in that project
6.	Quantity and value of main products/ services sold in last financial year	As per the Financial Statement for the Financial Year ended 31.03.2023 provided by the Corporate Debtor, Turnover of Corporate Debtor was NIL
7.	Number of employees/ workmen	NIL as on Insolvency Commencement Date (As per the information provided by the Suspended Board of Directors)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the address: <b>Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034</b> and can be sought by sending email at <a href="mailto:cirp.hhipl@gmail.com">cirp.hhipl@gmail.com</a> and mark cc to <a href="mailto:manojjain264@gmail.com">manojjain264@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available at the address: <b>Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034</b> and can be sought by sending email at <a href="mailto:cirp.hhipl@gmail.com">cirp.hhipl@gmail.com</a> and mark cc to <a href="mailto:manojjain264@gmail.com">manojjain264@gmail.com</a>
10.	Last date for receipt of expression of interest	10 <sup>th</sup> June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	20 <sup>th</sup> June, 2023
12.	Last date for submission of objections to provisional list	25 <sup>th</sup> June, 2023
13.	Process email id to submit EOI	<a href="mailto:cirp.hhipl@gmail.com">cirp.hhipl@gmail.com</a>

Date: 24.05.2023

Place: New Delhi

Sd

Manoj Kumar

Resolution Professional, Holy Heights Infrastructures Private Limited  
IP Registration Number: IBBI/IPA-001/IP-P-01653/2019-2020/12535  
(Authorization for Assignment valid till 29/11/2023)

Regd Address: C-0305 ATS Advantage, Indirapuram Ghaziabad (UP)-201014

Comm. Address: Osrik Resolution Private Limited, 908, D-Mall

Netaji Subhash Place Pitampura, Delhi-110034

Email Id: [manojjain264@gmail.com](mailto:manojjain264@gmail.com); [cirp.hhipl@gmail.com](mailto:cirp.hhipl@gmail.com)

**Form No. INC-26 NOTICE**  
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, DELHI  
IN THE MATTER OF SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014 AND  
IN THE MATTER OF AVES SHOPPING NETWORK PRIVATE LIMITED (PETITIONER / APPLICANT COMPANY) HAVING ITS REGISTERED OFFICE AT PNB-012 PINNACLE, DLF PHASE V, GURGAON, HARYANA-122009

Notice is hereby given to the General Public that the company proposes to make application to the Central Government Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 22nd May, 2023 to enable the company to change its Registered Office from "Delhi," to "Pune, in the State of Maharashtra."

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address: Regional Director, Western Region at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with the copy of the Petitioner/ Applicant Company at its registered office at the address mentioned below:  
AVES SHOPPING NETWORK PRIVATE LIMITED  
Address: PNB-012 Pinnacle, DLF Phase V, Gurgaon, Haryana-122009

For and on behalf of the Board of AVES SHOPPING NETWORK PRIVATE LIMITED  
Sd/-  
Disha Narendra Sanghvi  
Director  
DIN: 0678323

Date: 25.05.2023  
Place: Mumbai

**S. E. RAILWAY - TENDER**  
E-NIT No.: ST-RNC-S04-MRDC-Hotstand, Dated: 24.05.2023. For and on behalf of the President of India, Sr. Divisional Signal & Telecom Engineer, South Eastern Railway, Ranchi invites Open E-tender for the following works. Name of the work: (1) Execution of S&T works in connection with Upgrade of EI from Warm Standby to Hot Standby Configuration along with Dual VDU in RNC division at MURI & GAG stations as per approved Signalling Interlocking Plan (SIP). (2) Execution of S&T works in connection with Removal of two diamond points & crossings in Muri yard to raise speed as per approved Signalling Interlocking Plan (SIP). This includes all outdoor works and indoor works including Alteration/Modification in Existing Electronic Interlocking System of Muri station as per approved Signalling Interlocking Plan (SIP). Advertised Value: ₹ 6,77,69,788.91. EMD: ₹ 4,88,900. Cost of Tender Document: Nil. Date & Time for closing of e-Tender: 19.06.2023 at 11.00 Hrs. Bidding start date: 05.06.2023. Website particulars and details: www.irps.gov.in for works tender. (PR-204)

**Bank of Baroda**  
Noida Sector 6 Branch : Administrative Block, Sector 6, Noida, (Gautam Budh Nagar) U.P.-201301, Mob.: 8929163250 E-mail: Vjnos@bankofbaroda.com

**DEMAND NOTICE**  
Notice U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Whereas the undersigned being the Authorised officer of Bank of Baroda issued Demand Notices U/S 13(2) of SARFAESI ACT 2002 to the borrowers and Guarantors herein below mentioned. Consequent upon the dispatch of such Notices through Post and returned back undelivered from the borrowers/Guarantors addresses. Through this publication they are hereby called upon to repay the amount within 30 days from this date of Publication of said notice failing which the bank will take the possession of the movable property and will sell it through the process in exercise of powers conferred under sub-section (4) of section 13 of the security interest (Enforcement) Rules 2002. The borrowers/guarantors in particular and the public in general are hereby CAUTIONED not to deal with the movable property and any dealing with the movable property mentioned below will be subject to the charge of the Bank of Baroda for the Outstanding Amount and interest thereon and charges.

Sl. No	Name & address of the Borrower/ Guarantor/ Date of Demand Notice	Outstanding Balance	Brief Description of Vehicle
1	Mr. Manish Kumar Awasthi S/o Kamal Kishor Awasthi (Through Legal Heirs Mrs Roshni Awasthi) C 120D, Ground Floor, New Ashok Nagar, Delhi-110096 Date of Demand: 27-04-2023	Rs.8,74,503 +unapplied interest+ other bank dues	Hypothecation of Maruti XL6 Smart Hybrid Zeta Vehicle No-DL3CCV2945 in the name of Mr.Manish Kumar Awasthi

Date : 25-05-2023, Place : Noida  
Authorized Officer, Bank of Baroda

**Aditya Birla Housing Finance Limited**  
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

**APPENDIX IV [SEE RULE 8 (1) OF THE Security Interest (Enforcement) Rules, 2002] POSSESSION NOTICE (for Immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice Dated 29.11.2022 calling upon the borrowers NARESH KUMAR SINGAL, KUSUM SINGAL, M/S KSC KRISHNA STEEL PRIVATE LIMITED, M/S NARESH SINGHAL & SONS (HUF) to repay the amount mentioned in the notice being INR 2,36,95,515/- (Rupees Two Crore Thirty Six Lakh Ninety Five Thousand Five Hundred Fifteen Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 the Security Interest (Enforcement) Rules, 2002 in this 23rd Day of May of the year 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount INR 2,36,95,515/- (Rupees Two Crore Thirty Six Lakh Ninety Five Thousand Five Hundred Fifteen Only) and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property**  
All That Piece And Parcel Of Flat No. 2002, On 20th Floor, Of The Building No. 11a Admeasuring 126.964 Sq. Mtrs. Carpet Which Is Equivalent To 1366.63 Sq. Ft., Carpet, Known As "Amanda B" In The "Hiranandani Meadows" Standing On The Property Bearing Gut No. 43, Hissa No. 1, 2, Gut No. 45, Gut No. 47, Hissa No. 1 (Pt.), Gut No. 52, Hissa No. 7 To 14, Gut No. 56 Hissa No. 6 (Pt.) Situated At Village Chitlars, Manpada And Survey No. 166, Hissa No. 1-A (Pt.), Survey No. 166, Hissa No. 1 (Pt.), Survey No. 342 (Pt.) Of Village Majiwade, Ghady Alwares Road, Off. Pokhran Road No. 2, Thane (W), Within The Limit Of The Thane Municipal Corporation And Within The Registration District And Sub-District Of Thane, Maharashtra.

Date: 23/05/2023  
Place: Thane  
Authorised Officer  
Aditya Birla Housing Finance Limited

**E-AUCTION SALE NOTICE**  
Under IBC, 2016 read with IBBI (Liquidation Process) Regulations, 2016  
M/S BEE KAY PRECISION INDIA PVT. LTD. (IN LIQUIDATION)  
CIN: U27104UP2006PTC031518

Liquidator of M/s Bee Kay Precision India Pvt. Ltd. hereby invites, Eligible Bidder/s for participation in E-auction Sale of the COMPANY AS A GOING CONCERN on "As is Where is, Whatever There is and Without Recourse" basis as per the schedule listed herein and as per the detailed terms, conditions & process listed in E-Auction Process Memorandum which can be downloaded from <http://mcauction.auctiontiger.net>

Lot No.	Description of Assets	Reserve Price	EMD	Incremental Value
1.	COMPANY AS A GOING CONCERN having i) Factory Premises at Kanpur - (Land & Building) Area: 808.96 Sq. Mt. at D-80, UPSIDC, Industrial Area, Panki Site-V, Kanpur; ii) Factory Premises at Kanpur - (Land & Building) Area: 783 Sq. Mt. at F-42, UPSIDC, Industrial area, Panki Site-V, Kanpur; iii) Warehouse Premises at Lucknow - (Land & Building) Area: 800 Sq. Mt. at G-25, UPSIDC, Industrial Area, Chihat, Lucknow, along with Plant & Machinery & Inventory at aforesaid premises & along with all the Financial & Current Assets of the company as a going concern.	₹ 5,96,11,960/-	₹ 59,61,196/-	₹ 3,00,000/-

**E-Auction Schedule**  
Last Date/ Time for submission of Bid Documents: 10th June, 2023 (Saturday)  
Last date for submission of Earnest Money Deposit (EMD): 23rd June, 2023 (Friday)  
E-Auction Date: 30th June, 2023 (Friday) from 11 AM to 4 PM (with unlimited extension of 5 mins)

EMD to be deposited through NEFT/RTGS in the Liquidation Account of the Company, in Account No. 0061020001058, Bank of Baroda, Birhana Road, Branch, Kanpur, Uttar Pradesh (IFSC: BARB0BIRHAN) or by way of demand draft in favour of "M/s Bee Kay Precision India Pvt. Ltd. - (Under Liquidation)" drawn on any Nationalised or Scheduled Bank. It is advised to refer to E-Auction Process Memorandum and submit complete Bid Documents through e-mail as well as in hard copy to the liquidator on or before the last date of bid submission as above. Contact person on behalf of E-Auction Agency (Auction Tiger): Mr. Praveen Thevar (Team E-Auction) Email id - praveen.thevar@auctiontiger.net, Mob. No.: +91 9722778828 - 079 6813 6841/55/51, 079-6813 6800.

Contact Details Liquidator: CA. Pawan K Goel (Liquidator) M/s Bee Kay Precision India Pvt. Ltd. (In Liquidation) Regn. No.: IBBI/IPA-001/IPP00203/2017-18/10392, Email: spawankgoel@gmail.com, Mob No. +91 9810195084, 9821770733.

Regd. Add: 206B And 207, Jagdamba Tower Commercial Complex, 13, Preet Vihar, Delhi-110092  
Correspondence Address -1: C-11, IInd Floor, RDC Rajnagar Ghaziabad U.P.-201001  
Date: 26.05.2023  
Place: Delhi

**Form No. INC-26**  
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]  
Advertisement for change of registered office of the company from one state to another

Before the Central Government (Regional Director), Northern Region  
B-2 Wing, 2nd Floor, Pt. Deendayal Anandjiyaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND  
In the matter of POSEIDON PRIVATE LIMITED (CIN: -U74999DL1999PTC065014) having its registered office at 150-A, D.D.A FLATS SHAHPUR, JAT NEW DELHI - 110049

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Northern Region, New Delhi (Central Government) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on Wednesday, the 24th day of May, 2023 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Rajasthan".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address: B-2 Wing, 2nd Floor, Pt. Deendayal Anandjiyaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003 within fourteen (14) days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:  
Address: 150-A, D.D.A Flats Shahpur Jat New Delhi-110049

For Poseidon Private Limited  
Sd/-  
Mr. Bhanwar Lal Gupta  
Director  
DIN: 01013633

Place: New Delhi  
Date: 25.05.2023

**AU SMALL FINANCE BANK LIMITED**  
(A SCHEDULED COMMERCIAL BANK)  
Regd. Office: 19-A, Dhuleswar Garden, Almer Road, Jaipur-302001, (CIN: L3691R1996PLC011381)

**APPENDIX IV [SEE RULE 8 (1) POSSESSION NOTICE]**

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (2) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 13-Feb-23 Calling upon the Borrower Ankit Sahlot (Borrower), Devendra Kumar (Co-Borrower), Smt. Rekha Nathu Singh (Co-Borrower), Arun Chaudhary (Co-Borrower) (Loan Account No. - L9001060127421434) to repay the amount mentioned in the notice being Rs. 15,70,177/- (Rs. Fifteen Lac Seventy Thousand One Hundred Seventy-Seven Only) within 60 days from the date of receipt of the said notice.

The borrower/ mortgagee having failed to repay the amount, notice is hereby given to the borrower/ mortgagee and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 22 Day of May of the Year 2023.

The borrower/ co-borrower/ mortgagee in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for an amount of Rs. 15,70,177/- (Rs. Fifteen Lac Seventy Thousand One Hundred Seventy-Seven Only) on 10-Feb-23 and interest and expenses thereon until full payment.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTIES**

All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At-Khasra No- 219, Vill- Nangla Feroj Mohanpur, Pargana- Jalalabad, Teh. & Dist- Ghaziabad, Uttar Pradesh, Admeasuring 211 Sqyds Owned Mrs. REKHA East: H/O Ashish, West: H/O Rajender, North: H/O Gulveer, South: Rasta

Date : 25-May-23  
Place : UTTAR PRADESH  
Authorized Officer  
AU Small Finance Bank Limited

**"IMPORTANT"**

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**FORM 6**  
INVITATION FOR EXPRESSION OF INTEREST FOR HOLY HEIGHTS INFRASTRUCTURES PRIVATE LIMITED OPERATING IN REAL ESTATE BUSINESS AT 198/1 RAIPUR ROAD DHAKPATTI DEHRADUN, UTTARAKHAND-248001, INDIA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

Sr.	Particulars	Details
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Holy Heights Infrastructures Private Limited PAN:AAOCH7440M CIN:U70102UR2015PTC001790
2.	Address of the registered office	198/1 Rajpur Road Dhakpatti, Dehradun, Uttarakhand-248001, India
3.	URL of website	<a href="https://holyyheights.in/">https://holyyheights.in/</a>
4.	Details of place where majority of fixed assets are located	198/1 Rajpur Road Dhakpatti, Dehradun, Uttarakhand-248001, India
5.	Installed capacity of main products/ services	Corporate Debtor is engaged in real estate project having site at 198/1, Rajpur Road, Dhakpatti, Dehradun, Uttarakhand-248001, India and Corporate Debtor is an allottee with 58.318 square feet area having 36 Flats in that project.
6.	Quantity and value of main products/ services sold in last financial year	As per the Financial Statement for the Financial Year ended 31.03.2023 prepared by the Corporate Debtor, Turnover of Corporate Debtor was NIL
7.	Number of employees/ workmen	NIL as on Insolvency Commencement Date (As per the information provided by the Suspended Board of Directors)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	All the details are available at the address: Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034 and can be sought by sending email at <a href="mailto:cirp.hhpl@gmail.com">cirp.hhpl@gmail.com</a> and mark cc to <a href="mailto:manojjain264@gmail.com">manojjain264@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available at the address: Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034 and can be sought by sending email at <a href="mailto:cirp.hhpl@gmail.com">cirp.hhpl@gmail.com</a> and mark cc to <a href="mailto:manojjain264@gmail.com">manojjain264@gmail.com</a>
10.	Last date for receipt of expression of interest	10 <sup>th</sup> June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	20 <sup>th</sup> June, 2023
12.	Last date for submission of objections to provisional list	25 <sup>th</sup> June, 2023
13.	Process email id to submit EOI	<a href="mailto:cirp.hhpl@gmail.com">cirp.hhpl@gmail.com</a>

Date: 24.05.2023  
Place: New Delhi

Sd/-  
Manoj Kumar  
Resolution Professional, Holy Heights Infrastructures Private Limited  
IP Registration Number: IBBI/IPA-001/IP-P-01653/2019-2020/12535  
(Authorization for Assignment valid till 29/11/2023)  
Regd Address: C-0305 ATS Advantage, Indrapuram Ghaziabad (UP)-201014  
Comm. Address: Osrk Resolution Private Limited, 908, D-Mall Netaji Subhash Place Pitampura, Delhi-110034  
Email id: [manojjain264@gmail.com](mailto:manojjain264@gmail.com); [cirp.hhpl@gmail.com](mailto:cirp.hhpl@gmail.com)

**PUBLIC NOTICE**  
BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI & HARYANA  
Advertisement for change of Registered Office of the LLP from one State to another

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND  
In the matter of CHOUHDARY NEW RUBBERS TECHNOLOGY LLP (LLP) having its Registered Office at B-66, G/F ANAND VIHAR, DELHI-110092

Notice is hereby given to the general public that CHOUHDARY NEW RUBBERS TECHNOLOGY LLP proposes to make an application to Registrar of Companies, Delhi & Haryana under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "National Capital Territory of Delhi" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the Registrar of Companies, Delhi & Haryana at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019 within Twenty One days (21) from the date of publications of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below :-  
B-66, G/F ANAND VIHAR, DELHI-110092

For & On Behalf of the CHOUHDARY NEW RUBBERS TECHNOLOGY LLP  
Sd/-  
ADITYA BANSAL  
(Designated Partner)  
DIN : 08468945

Date : 25.05.2023  
Place : Delhi

**इंडियन बैंक Indian Bank**  
इलाहाबाद ALLAHABAD

Branch: Stressed Asset Management Branch, 2nd Floor, Deshana Chamber, Ushmanpura, Ahmedabad-380014, M.: 8478937847 E-mail: [armbahmedabad@indianbank.co.in](mailto:armbahmedabad@indianbank.co.in)

**ANNEXURE-A**  
**APPENDIX- IV-A [SEE PROVISO TO RULE 8(6)]**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" on 15.06.2023 at 11:00 A.M. to 02:00 P.M., for recovery of Rs. 9,76,17,243/- (Rupees Nine Crore Seventy Six Lakh Seventeen Thousand Two Hundred Forty Three Only) as on 04.01.2020 (as per demand notice dated 04.01.2020 issued U/S 13(2) of SARFAESI Act) together with further interest thereon and incidental expenses, costs, charges etc. due to Indian Bank, Stressed Asset Management (SAM) Branch, Ahmedabad, Secured Creditor, from:-

Name of the Borrower(s) / Guarantor(s)	Description of the Immovable Property/ies having type of Symbolic / Physical Possession	Encumbrances on Property	Reserve Price	EMD Amount	Bid Incremental Amount	Date and Time of E-Auction	Property ID No.
(1) Shivani Convenience Foods Pvt. Ltd. (Borrower), Regd. Office:- No. 1114, 11th Floor, Hubtown Viva, Shankar Vadi, Jogeshwar East, Mumbai-400060. Factory:- Plot No. 15, Export Promotion, Industrial Park-1, Jharmajri, Baddi, Distt. Solan, Himachal Pradesh - 174103 (2) Mr. Suresh Sohmalji Goyal (Director of Shivani Convenience Foods Pvt. Ltd. & Guarantor), Bungalow No. 15, Bhagu Road, Bathinda, Punjab-151001.	All that piece and parcel of the leased hold rights on the Land & Building constructed in the Plot No. 15 measuring 7770.00 Sq. Mtrs. situated at EPIP Phase-1, Jharmajri, Baddi, District Solan, Himachal Pradesh in the name of Shivani Convenience Foods Pvt. Ltd. Boundaries:- East: Plot No. 14; West: Plot No. 16A; North: Drainage; South: Road - (PHYSICAL POSSESSION).	Nil	Rs. 7,17,00,000/- (Rupees Seven Crores Seventeen Lakhs only)	Rs. 71,70,000/- (Rupees Seventy One Lakhs Seventy Thousands only)	Rs. 50,000/- (Rupees Fifty Thousand Only)	15.06.2023 at 11:00 A.M. to 02:00 P.M.	IDIB277500265

Bidders are advised to visit the Website ([www.mstcecommerce.com](http://www.mstcecommerce.com)) of our E-Auction Service Provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact [ibapilop@mstcecommerce.com](mailto:ibapilop@mstcecommerce.com) and for EMD status please contact [ibapilop@mstcecommerce.com](mailto:ibapilop@mstcecommerce.com). For property details and photograph of the property and auction terms and conditions please visit: <https://ibapilop.in> and for clarifications related to this portal, please contact help line number "18001025026" and "011-41106131". Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapilop.in> and [www.mstcecommerce.com](http://www.mstcecommerce.com).

Date: 25.05.2023  
Place: Ahmedabad  
AUTHORISED OFFICER

**E-AUCTION SALE NOTICE**

**HIGH STREET FILATEX LTD**  
REGD OFFICE: B-17, IIND FLOOR, 22 GODAM INDUSTRIAL AREA, JAIPUR-302006, INDIA | Tel No: 0141-2214074, 2211658  
Web Site: [www.highstreetfilatex.in](http://www.highstreetfilatex.in) E-mail: [highstreetfilatex@gmail.com](mailto:highstreetfilatex@gmail.com) | CIN: L18101RJ1994PLC008386

**EXTRACTS OF THE AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023** (Rs. in Lacs)

S.N.	Particulars	Quarter ended		Year ended	
		31.03.2023 (Audited)	31-12-2022 (Un-Audited)	31-03-2022 (Audited)	31.03.2022 (Audited)
1	Total Income from operations	0.08	0.00	150.09	0.08
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)#	(2.57)	(1.23)	137.23	(11.20)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)#	(2.57)	(1.23)	137.23	(11.20)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)#	(2.57)	(1.23)	137.23	(11.20)
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	(2.57)	(1.23)	137.23	(11.20)
6	Paid up Equity Share Capital, Equity shares of Face value Rs. 10/- each	64.70	64.70	64.70	64.70
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(207.78)
8	Earnings Per Share (of Rs. 10/-each) (for continuing and discontinued operations)	(0.40)	(0.19)	21.21	(1.73)
	Basic:	(0.40)	(0.19)	21.21	(1.73)
	Diluted:	(0.40)	(0.19)	21.21	(1.73)

Note:  
1. The above is an extract of the detailed format of Audited Financial Results for the Quarter and Year ended on March 31, 2023 filed with the Stock Exchange(s) under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.  
2. The full format of the Audited Financial Results is available on the websites of the Stock Exchange(s) viz [www.bseindia.com](http://www.bseindia.com) and the same is also available on the website of the Company viz [www.highstreetfilatex.in](http://www.highstreetfilatex.in). The above results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 25.05.2023.  
3. The Above extracts has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (IndAS), prescribed under section 133 of the Act.  
4. #-Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

By the Order of the Board For High Street Filatex Limited  
Sd/-  
Bhagwan Singh  
Whole-time Director  
DIN:02305246

Date: May 25, 2023  
Place: Jaipur

**GRM OVERSEAS LIMITED**  
CIN: L74899DL1995PLC064007  
Regd. Off: 128, First Floor, Shiva Market Pitampura North Delhi-110034  
Email Id: [grmrice1@gmail.com](mailto:grmrice1@gmail.com) | Website: [www.grmrice.com](http://www.grmrice.com)  
Ph: 011-47330330 | Fax No: 011-0180-2653673

**EXTRACT OF CONSOLIDATED AND STANDALONE FINANCIAL RESULTS FOR QUARTER ENDED 31ST MARCH, 2022**  
[In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

(Amount in Lakhs)

Sr. No.	Particulars	STANDALONE		CONSOLIDATED	
		Quarter Ended 31.03.2023 (Audited)	Year Ended 31.03.2022 (Audited)	Quarter Ended 31.03.2023 (Audited)	Year Ended 31.03.2022 (Audited)
1.	Total Income from Operations	35,938.36	35,065.05	126,246.34	109,842.20
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	1,440.59	1,824.58	7,460.40	10,615.77
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,440.59	1,824.58	7,460.40	10,615.77
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	885.16	1,313.35	5,356.42	7,883.62
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	885.03	1,314.16	5,358.33	7,887.46
6.	Total Comprehensive Income Attributable to Non Controlling Interest	-	-	-	-
7.	Total Comprehensive Income Attributable to Controlling Interest	-	-	-	2,131.71
8.	Paid Up Equity Share Capital (Face Value per share Rs. 10/- upto 11.11.2021 and Rs. 2/- from 12.11.2021 onwards)	1,200.00	1,200.00	1,200.00	1,200.00
9.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	24,113.61	19,025.26
10.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
	1. Basic:	1.48	2.19	8.93	13.17
	2. Diluted:	1.48	2.19	8.93	13.17

Notes: The above is an extract of the detailed format of quarterly/ annual Financial Results filed with the stock exchanges under the Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations 2015. The full formats of quarterly/annual Financial results are available on the stock exchange website i.e. [www.bseindia.com](http://www.bseindia.com) & [www.nseindia.com](http://www.nseindia.com) and on the Company's website [www.grmrice.com](http://www.grmrice.com).

For GRM OVERSEAS LIMITED  
Sd/-  
Atul Garg  
(Managing Director)  
DIN: 02380612

Date: 24/05/2023  
Place: New Delhi

**GRM OVERSEAS LIMITED**  
Sd/-  
Atul Garg  
(Managing Director)  
DIN: 02380612

